

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "SMC" : DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER

Stay Application No.193/Del./2019
Arising out of

ITA.No.1467/Del./2019 - Assessment Year 2014-2015

Toshi, C-13/35, Sector-3, Rohini, New Delhi. PAN AIRPT5329G	vs.	The Income Tax Officer, Ward-39(2), New Delhi.
(Applicant)		(Respondent)

For Assessee :	Shri S.K. Gupta, C.A.
For Revenue :	Shri Sandeep Kumar Mishra, Sr. D.R.

Date of Hearing :	01.03.2019
Date of Pronouncement :	01.03.2019

ORDER

Learned Counsel for the Assessee submitted that in case early hearing of appeal is granted, he would not be pressing the stay application. The Ld. D.R. has no objection to the same.

2. Considering the above fact, stay application is dismissed as withdrawn. However, I grant early hearing of the appeal. Appeal be fixed on 21.05.2019, for which date no separate notice will be issued.

3. Stay application of the Assessee is dismissed.

Order pronounced in the open Court.

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 01st March, 2019

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'SMC' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.